

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 06
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt Ltd	...	Applicant/Petitioner
Vs.		
Ninex Developers Ltd.	...	Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code,

Order delivered on 27.08.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP: Mr. Anoop Prakash Adv, Mr. Vikas Kumar, CS

ORDER

CA-1599/PB/2019

Ld. Counsel for the applicant requests for withdrawal of the application with liberty to file a fresh one on the same cause of action.

CA-1599(PB)/2019 stands disposed of.

CA-1600/PB/2019

This application is filed by IRP for appointment of authorized representative for class of financial creditors.

Learned counsel for the applicant undertook to file the voting sheet/proof of suggestion of the name by the Home Buyers for



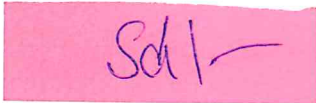
appointment of authorized representative Mr. Mahesh Taneja by majority.

List on 02.09.2019

CA-1629/PB/2019

This application is filed in affidavit form under Section 21 with regard to Constitution of CoC, the same is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1629(PB)/2019 stands disposed of.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**